

Diversion of Forest Land

815. **Shri Bhagey Gobardhan :** Will the Minister of Environment and Forests be pleased to state :

(a) the average rate of diversion of forest land per annum to non-forest purposes ; and

(b) the extent of forest land diverted for non-forest purposes since 1988 year-wise ?

The Minister of State of the Ministry of Environment and Forests (Shri Kamal Nath) : (a) Prior to the enactment of the Forest (Conservation) Act, 1980, the average rate of diversion of forest land for non-forest purposes used to be in the range of 1.5 lakhs hectares per year. Since the enactment of the Act the average rate of diversion of forest land has been brought down to about 27,000 hectares per annum.

(b) The extent of forest land diverted for non-forest purposes since 1988, year-wise, is as under :—

| Year | Area in Hectares |
|------|------------------|
| 1988 | 18765.35 |
| 1989 | 10365.05 |
| 1990 | 1,38,551.33 |
| 1991 | 190.09 |

(upto 30-06-1991)

[*Translation*]

Repairing of Quarters in Ranjeet Nagar, Delhi

816. **Shri Kalka Das :** Will the Minister of Urban Development be pleased to state :

(a) whether the Delhi Administration has formulated any scheme to repair the dilapidated four storied quarters of Slum Department located at Ranjeet Nagar ; and

(b) if so, the details thereof and if not, the reasons therefor ?

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam) : (a) No, Sir.

(b) The Government of India had taken a decision in 1984 to grant perpetual lease hold rights in respect of tenements constructed in Delhi under the Slum Clearance Scheme. Consequently, the allottees are expected to maintain their tenements at their cost.

Development of Jhandewalan Devi Temple, Delhi

817. **Shri Kalka Das :** Will the Minister of Urban Development be pleased to state :

(a) whether it is a fact that the Union Government had sanctioned a huge amount for the overall development of Jama Masjid area and had cleared the slum from there ;

(b) if so, the details thereof ;

(c) whether the Government propose to sanction the same amount of money as was sanctioned earlier for the Jama Masjid, for the development of Jhandewalan Devi Temple and clear the unauthorised constructions and slum surrounding it ; and

(d) if so, by what time and if not, the reasons therefor ?

The Minister of State in the Ministry of Urban Development (Shri M. Arunachalam) : (a) and (b) During the year 1990-91 Delhi Development Authority had incurred an expenditure of Rs. 36.39 lakhs against a budget provision of Rs. 60.00 lakhs. In the current financial year there also exists a budget provision of Rs. 15.00 lakhs for the purpose.

(c) and (d) At present there is no such scheme.

[*English*]

Development of Kathputli Colony in Karol Bagh, New Delhi

818. **Shri Kalka Das :** Will the Minister of Urban Development be pleased to state :

(a) whether any development scheme has been chalked out for the Kathputli Colony (Karol Bagh), New Delhi ;